

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR****Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2023)****(28.11.2023 to 23.12.2023)****(First Week – 28.11.2023 to 02.12.2023)**

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>28.11.2023 (Tuesday)</b>	Inauguration of the Course & Brief overview of the training programme, methodology and its object  (Contd....)  By: <b>Officers of the Academy</b>	Ice breaking Session and Feedback from field learning during First Phase field training  (Contd....)  By: <b>Officers of the Academy</b>	Ice breaking Session and Feedback from field learning during First Phase field training  By: <b>Officers of the Academy</b>	An overview of M.P. Civil Courts Act, 1958 & Rules  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	An overview of Rules & Orders (Criminal)  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>
<b>29.11.2023 (Wednesday)</b>	Discussion on – Role and duties of Ministerial Staff of Courts  (Part I)  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Discussion on – Role and duties of Ministerial Staff of Courts  (Part II)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Role and importance of various sections of the Court – Malkhana  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Role and importance of various sections of the Court – Nazarat  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Role and importance of various sections of the Court – Copying and Record Room  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>
<b>30.11.2023 (Thursday)</b>	Police remand, judicial remand & transit remand – Various aspects  <b>(Joint Session)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		Institution of Suits and Jurisdiction of Civil Court • Inherent, pecuniary and territorial jurisdiction (S. 9) • Scrutiny of plaint • Registration of suit  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Issuance and service of summons in civil matters  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Quest for Universal Judicial Standards: <b>Integrity</b> (40 Min)  <b>(Joint Session)</b>  By: <b>Hon'ble Chairman, Governing Council, MPSJA</b>

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>01.12.2023 (Friday)</b>	Production of documents on which plaintiff sues relief & production of document on which defendant relies (O. 7 R. 14) (O. 8 R. 1)  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Parties to the suits – • Power of court to separate trials • Mis-Joinder and Non-joinder • Striking out of parties  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Pleadings generally • Striking out pleadings • Amendment of pleadings • Failure to amend after order  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Over view of law relating to temporary injunction • <i>Ex Parte</i> • Procedural aspect  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Discussion on – Key issues relating to bail & conditions to be imposed  (Part – I)  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>
<b>02.12.2023 (Saturday)</b>	Dining Etiquettes & Manners / Dressing and communication Skills  (Joint Session)  By: <b>Ms. Monika Anand Life Coach and Trainer, Indore</b>	Return of plaint and rejection of plaint (O. 7 R. 11)  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Over view of law relating to temporary injunction • Breach of Injunction • Supplementary Proceedings  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Discussion on – Key issues relating to bail & conditions to be imposed  (Part – II)  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
  - (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
  - (3) Lunch Break from 1.15 pm to 2.00 pm.
  - (4) Audio Visual Session on 02.12.2023 from 8:00 pm Auditorium
  - (5) **Use of Cell Phones in lecture room is strictly prohibited**
  - (6) The Time Table is subject to change as per exigencies

**DIRECTOR**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR****Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges Junior Division (Batch 2023)****(28.11.2023 to 23.12.2023)****(First Week – 28.11.2023 to 02.12.2023)**

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## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – A

### Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023) (28.11.2023 to 23.12.2023)

(Second Week – 04.12.2023 to 09.12.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>04.12.2023 (Monday)</b>	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction and cognizance of offence by Magistrate upon Police Report  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	<b>(Joint Session)</b>	Discussion on interim custody of property under Section 451/457 CrPC  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2 CPC) • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Process to compel appearance. • Summons • Warrant of arrest Proclamation and attachment  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>
<b>05.12.2023 (Tuesday)</b>	Appearance of parties and consequence of non-appearance (O.9 CPC)  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Examination of parties by the Court • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC)  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Written Statement, Set-off and Counter Claim  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Key issues relating to Framing of Charges • Form of charge • Addition and Alteration of charge • Section 34 and 149 IPC • Section 109 and 120B IPC  By: <b>Director, MPSJA &amp; Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	<b>(Joint Session)</b>
<b>06.12.2023 (Wednesday)</b>	Recording of statement u/s 164 Cr.P.C.  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	• Preparation of list of witness and summoning of witness in civil cases • Adjournments  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Overview and Evidence for maintenance of wife, children and parents  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Order and Execution for Interim and Final maintenance of wife, children and parents  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon  By: <b>Director, MPSJA &amp; Shri Amit Singh Sisodia OSD, MPSJA</b>

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<b>07.12.2023 (Thursday)</b>	Key issues relating to recording of evidence in civil cases  <b>(Joint Session)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		Death, marriage and insolvency of parties (O. 22 CPC)  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Withdrawal and Compromise of suit and adjustment of suit  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Quest for Universal Judicial Standards: <b>Impartiality &amp; Equality</b>  <b>(Joint Session)</b>  By: <b>Hon'ble Chairman, Governing Council, MPSJA</b>
<b>08.12.2023 (Friday)</b>	Key issues relating to Registration Act, 1908 and the Indian Stamp Act, 1899 and impounding of document  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Order Sheet writing in Criminal cases  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Types of trials • Trial of warrant cases • Cases instituted on Police Report • Cases instituted other than Police Report  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Types of trials • Trial of Summons and Summary Cases by Magistrate  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Exercise Discussion  By: <b>Officers of the Academy</b>
<b>09.12.2023 (Saturday)</b>  <b>(Joint Session)</b>	Different aspects of Complaints to Magistrate • Application u/s 156 CrPC • Sections 200 to 203 Cr.PC • Clubbing of complaint u/s 210 CrPC • Non-appearance or death of complainant • Withdrawal of complaint  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		Commissions in civil cases • commission for local investigation • Commission to examine witnesses  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Discussion and Presentation on Legends of Law  By: <b>Officers of the Academy</b>	Role plays (i) Topics may be given at the beginning of the week. (ii) Participants may be bifurcated in Groups  By: <b>Participants</b>

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
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**DIRECTOR**

## ADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – B

### Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023) (28.11.2023 to 23.12.2023)

(Second Week – 04.12.2023 to 09.12.2023)

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<b>04.12.2023 (Monday)</b>	An overview of constitution of Criminal Courts & pecuniary and territorial jurisdiction and cognizance of offence by Magistrate upon Police Report  <b>(Joint Session)</b>  By: <b>Smt. S. Vineeta</b> <b>Faculty Member (Jr. 2),</b> <b>MPSJA</b>		Process to compel appearance. • Summons • Warrant of arrest Proclamation and attachment  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1),</b> <b>MPSJA</b>	Discussion on interim custody of property under Section 451/457 CrPC  By: <b>Shri Tajinder Singh Ajmani</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	<i>Res Judicata</i> and suit to include the whole claim (O. 2 R. 2 CPC) • Relinquishment of part of claim • Omission to sue the one of several reliefs • Joinder of causes of action  By: <b>Shri Padmesh Shah</b> <b>Addl. Director, MPSJA</b>
<b>05.12.2023 (Tuesday)</b>	Written Statement, Set-off and Counter Claim  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Appearance of parties and consequence of non-appearance (O.9 CPC)  By: <b>Shri Padmesh Shah</b> <b>Addl. Director, MPSJA</b>	Examination of parties by the Court • Appearance before the conciliatory forum or authorities • Alternate Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC)  By: <b>Smt. S. Vineeta</b> <b>Faculty Member (Jr. 2),</b> <b>MPSJA</b>	Key issues relating to Framing of Charges • Form of charge • Addition and Alteration of charge • Section 34 and 149 IPC • Section 109 and 120B IPC  By: <b>Director, MPSJA</b> & <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1),</b> <b>MPSJA</b>	<b>(Joint Session)</b>
<b>06.12.2023 (Wednesday)</b>	• Preparation of list of witness and summoning of witness in civil cases • Adjournments  By: <b>Shri Padmesh Shah</b> <b>Addl. Director, MPSJA</b>	Recording of statement u/s 164 Cr.P.C  By: <b>Shri Tajinder Singh Ajmani</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Order and Execution for Interim and Final maintenance of wife, children and parents  By: <b>Smt. S. Vineeta</b> <b>Faculty Member (Jr. 2),</b> <b>MPSJA</b>	Overview and Evidence for maintenance of wife, children and parents  By: <b>Smt. Namita Dwivedi</b> <b>Assistant Director,</b> <b>MPSJA</b>	Settlement of Issues & Determination of Suit on issue of law or on issues agreed upon  <b>(Joint Session)</b>  By: <b>Director, MPSJA</b> & <b>Shri Amit Singh Sisodia</b> <b>OSD, MPSJA</b>

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<b>07.12.2023 (Thursday)</b>	Key issues relating to recording of evidence in civil cases  <b>(Joint Session)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>		Withdrawal and Compromise of suit and adjustment of suit  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	Death, marriage and insolvency of parties (O. 22 CPC)  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Quest for Universal Judicial Standards: <b>Impartiality &amp; Equality</b>  <b>(Joint Session)</b>  By: <b>Hon'ble Chairman, Governing Council, MPSJA</b>
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**DIRECTOR**



## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GROUP – A

### Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023) (28.11.2023 to 23.12.2023)

(Third Week – 11.12.2023 to 16.12.2023)

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>11.12.2023 (Monday)</b>	Marshalling and appreciation in Criminal cases  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview and Interim and final Order of Protection of Women from Domestic Violence Act, 2005  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Inquest report and Police diary  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Provision as to accused persons of unsound mind  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	
<b>12.12.2023 (Tuesday)</b>	Recording of evidence in criminal cases  <b>(Part – I)</b>  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Overview of Hindu Succession Act, 1956 and Inheritance of property there under  <b>(Part – I)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Key issues relating to the Madhya Pradesh Excise Act, 1915  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	Various presumptions and Judicial notice under the Evidence Act, 1872  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	<ul style="list-style-type: none"> <li>• Suit by or against the Government or public officer in their official capacity</li> <li>• Suit by or against corporation</li> </ul> By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>
<b>13.12.2023 (Wednesday)</b>	Recording of evidence in criminal cases  <b>(Part – II)</b>  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Overview of Hindu Succession Act, 1956 and Inheritance of property there under  <b>(Part – II)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Admission and confession & Burden of proof under the Evidence Act, 1872  <b>(Joint Session)</b>  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of Narcotic Drugs and Psychotropic Substances Act, 1985  <b>(Joint Session)</b>  By: <b>Director, MPSJA</b>	Open interactive session  <b>(Joint Session)</b>  By: <b>Officers of Academy</b>

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<b>14.12.2023</b> <b>(Thursday)</b>  <b>(Joint Session)</b>	Marshalling and appreciation in Civil cases  By: <b>Shri Tajinder Singh Ajmani</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Suit by or against minor and persons of unsound mind & Suit by Indigent person  By: <b>Shri Amit Singh Sisodia</b> <b>OSD, MPSJA</b>	Specific bar to cognizance u/s 195 & 197 CrPC  By: <b>Sandeep Sharma</b> <b>Principal Registrar</b> <b>(Judicial), High Court of M.P., Jabalpur</b>	Quest for Universal Judicial Standards: <b>Propriety</b>  By: <b>Hon'ble Chairman</b> <b>Governing Council,</b> <b>MPSJA</b>	
<b>15.12.2023</b> <b>(Friday)</b>	General Overview of Specific Relief Act, 1963 & Suit relating to permanent injunction and declaration  <b>(Joint Session)</b>  By: <b>Shri Bharat Kumar Vyas</b> <b>Additional Secretary,</b> <b>Law &amp; Legislative Affairs Department</b> <b>Bhopal</b>	Admissibility of Primary evidence and secondary evidence  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1),</b> <b>MPSJA</b>	Key issues relating to the Arms Act, 1959 and Public Gambling Act, 1867  By: <b>Shri Amit Singh Sisodia</b> <b>OSD, MPSJA</b>	Exercise Discussion  By: <b>Officers of Academy</b>	
<b>16.12.2023</b> <b>(Saturday)</b>  <b>(Joint Session)</b>	Key issues relating to: Court Fees Act, 1870 & The Suits Valuation Act, 1887  By: <b>Shri Jayant Sharma</b> <b>District &amp; Additional Sessions Judge,</b> <b>Bhopal</b>	Compounding of offences and withdrawal from prosecution  By: <b>Smt. S. Vineeta</b> <b>Faculty Member (Jr. 2),</b> <b>MPSJA</b>	Making of the Constitution  By: <b>Dr. Anupam Sinha</b> <b>Jabalpur</b>	Money Management  By: <b>Prof. Neelam Tandon</b> <b>Delhi</b>	

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## **MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

GROUP – B

### Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023) (28.11.2023 to 23.12.2023)

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<b>12.12.2023 (Tuesday)</b>	Overview of Hindu Succession Act, 1956 and Inheritance of property there under  <b>(Part – I)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Recording of evidence in criminal cases  <b>(Part – I)</b>  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Various presumptions and Judicial notice under the Evidence Act, 1872  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	<ul style="list-style-type: none"> <li>• Suit by or against the Government or public officer in their official capacity</li> <li>• Suit by or against corporation</li> </ul> By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Key issues relating to the Madhya Pradesh Excise Act, 1915  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>
<b>13.12.2023 (Wednesday)</b>	Overview of Hindu Succession Act, 1956 and Inheritance of property there under  <b>(Part – II)</b>  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	Recording of evidence in criminal cases  <b>(Part – II)</b>  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Admission and confession & Burden of proof under the Evidence Act, 1872  <b>(Joint Session)</b>  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of Narcotic Drugs and Psychotropic Substances Act, 1985  <b>(Joint Session)</b>  By: <b>Director, MPSJA</b>	Open interactive session  <b>(Joint Session)</b>  By: <b>Officers of Academy</b>

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>14.12.2023</b> <b>(Thursday)</b>  <b>(Joint Session)</b>	Marshalling and appreciation in Civil cases  By: <b>Shri Tajinder Singh Ajmani</b> <b>Faculty Member (Sr.),</b> <b>MPSJA</b>	Suit by or against minor and persons of unsound mind & Suit by Indigent person  By: <b>Shri Amit Singh Sisodia</b> <b>OSD, MPSJA</b>	Specific bar to cognizance u/s 195 & 197 CrPC  By: <b>Sandeep Sharma</b> <b>Principal Registrar</b> <b>(Judicial), High Court of</b> <b>M.P., Jabalpur</b>	Quest for Universal Judicial Standards: <b>Propriety</b>  By: <b>Hon'ble Chairman</b> <b>Governing Council,</b> <b>MPSJA</b>	
<b>15.12.2023</b> <b>(Friday)</b>	General Overview of Specific Relief Act, 1963 & Suit relating to permanent injunction and declaration  <b>(Joint Session)</b>  By: <b>Shri Bharat Kumar Vyas</b> <b>Additional Secretary,</b> <b>Law &amp; Legislative Affairs Department</b> <b>Bhopal</b>	Key issues relating to the Arms Act, 1959 and Public Gambling Act, 1867  By: <b>Shri Amit Singh Sisodia</b> <b>OSD, MPSJA</b>	Admissibility of Primary evidence and secondary evidence  By: <b>Shri Manish Sharma</b> <b>Faculty Member (Jr. 1),</b> <b>MPSJA</b>	Exercise Discussion  By: <b>Officers of Academy</b>	
<b>16.12.2023</b> <b>(Saturday)</b>  <b>(Joint Session)</b>	Key issues relating to: Court Fees Act, 1870 & The Suits Valuation Act, 1887  By: <b>Shri Jayant Sharma</b> <b>District &amp; Additional Sessions Judge,</b> <b>Bhopal</b>	Compounding of offences and withdrawal from prosecution  By: <b>Smt. S. Vineeta</b> <b>Faculty Member (Jr. 2),</b> <b>MPSJA</b>	Making of the Constitution  By: <b>Dr. Anupam Sinha</b> <b>Jabalpur</b>	Money Management  By: <b>Prof. Neelam Tandon</b> <b>Delhi</b>	

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
  - (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
  - (3) Lunch Break from 1.15 pm to 2.00 pm.
  - (4) Audio Visual Session on 16.12.2023 from 8:00 pm Auditorium
  - (5) **Use of Cell Phones in lecture room is strictly prohibited**
  - (6) The Time Table is subject to change as per exigencies

**DIRECTOR**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

GROUP – A

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023)  
(28.11.2023 to 23.12.2023)****(Fourth Week – 18.12.2023 to 23.12.2023)**

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>18.12.2023 (Monday)</b>	Key issues relating to: Court Fees Act, 1870 & The Suits Valuation Act, 1887  By: <b>Shri Jayant Sharma District &amp; Additional Sessions Judge, Bhopal</b>	<b>(Joint Session)</b>	Interim application in criminal cases (Sections 91, 97, 205, 317 and 311 CrPC)  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Examination of accused under Section 313 CrPC & Defense witness  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>	An overview of Juvenile Justice (Care and Protection of children) Act, 2015  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>
<b>19.12.2023 (Tuesday)</b>	Introduction of law relating to execution  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	<b>(Joint Session)</b>	Key issues relating to Negotiable Instruments Act, 1881 <ul style="list-style-type: none"> <li>• Pre cognizance stage</li> <li>• Trial</li> <li>• Interim compensation</li> <li>• Offence against company</li> </ul> By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of M.P. Land Revenue Code, 1959  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>	An overview of General Clauses Act, 1897 and M.P. General Clauses Act, 1957  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>
<b>20.12.2023 (Wednesday)</b>	An overview of Forest Act, 1927 and Wildlife Protection Act, 1972 & Key issues relating to Mines and Minerals (Development and Regulation) Act, 1957  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Key issues relating to Will  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of Prevention of cruelty of Animals Act, 1960 and M.P. Govansh Vadh Prathised Adhinyam, 2004  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	Admissibility of Electronic Evidence  By: <b>Shri Yashpal Singh Civil Judge, Senior Division, Dewas</b>	<b>(Joint Session)</b>

DATE/ DAY	SESSION – I 10:15 am to 11:30 am	SESSION – II 11:45 am to 01:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 5:45 pm
<b>21.12.2023 (Thursday)</b>	Final adjudication of Civil Case <ul style="list-style-type: none"> <li>Preparation before Final Arguments.</li> <li>Judgment writing in civil cases.</li> <li>Preparation of decrees</li> </ul> <p style="text-align: center;"><b>(Joint Session)</b></p> <p>By: <b>Director, MPSJA</b></p>	Consolidation of suits <ul style="list-style-type: none"> <li>Laws relating to caveat and Section 141 CPC</li> <li>Laws relating to Section 148 to 153 CPC</li> </ul> <p>By: <b>Shri Devrath Singh Deputy Director, MPSJA</b></p>	Overview of M.P. Accommodation Control Act, 1961 and restrictions on eviction and benefits of protection against eviction <p>By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b></p>	Exercise Discussion <p>By: <b>Officers of Academy</b></p>	Quest for Universal Judicial Standards: <b>Competence and Diligence</b> <p style="text-align: center;"><b>(Joint Session)</b></p> <p>By: <b>Hon'ble Chairman, Governing Council, MPSJA</b></p>
<b>22.12.2023 (Friday)</b>  <b>(Joint Session)</b>	<ul style="list-style-type: none"> <li>Procedure when after commencement of enquiry or trial, Magistrate finds file should be committed</li> <li>Procedure when Magistrate cannot pass sentence sufficiently severe</li> </ul> <p>By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b></p>	Final Adjudication of Criminal Case <ul style="list-style-type: none"> <li>Preparation for final argument in criminal cases</li> <li>Judgment writing in criminal cases</li> <li>Sentencing policy</li> <li>Compensation</li> </ul> <p>By: <b>Director, MPSJA</b></p>	Dos and Don't's of a Judge – Vigilance perspective and Key issues relating to Madhya Pradesh Civil Services (Conduct) Rules, 1965 <p>By: <b>Director, MPSJA</b></p>	How to search case law in SCC Online and on Software of MPSJA and use of <p>By: <b>Officers of the Academy</b></p>	
<b>23.12.2023 (Saturday)</b>  <b>(Joint Session)</b>	Key issues relating to recovery of fine in criminal cases <p>By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b></p>	Effective Board Management, Time Management Tools and How to use Social Media by a Judge <p>By: <b>Director, MPSJA</b></p>	Feedback and guidelines for next phase (Second Phase) training <p style="text-align: center;">Followed by <b>Valedictory Session</b></p> <p>By: <b>Officers of the Academy</b></p>		

- Note:**
- (1) Yoga Session every morning from 7:15 am to 8:15 am.
  - (2) Tea Breaks from 11.30 am to 11.45 am and from 3.15 pm 3.30 pm.
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**DIRECTOR**

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

GROUP – B

**Schedule of the First Phase Institutional Induction Course for newly appointed Civil Judges, Junior Division (Batch 2023)  
(28.11.2023 to 23.12.2023)**

**(Fourth Week – 18.12.2023 to 23.12.2023)**

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<b>18.12.2023 (Monday)</b>	Key issues relating to: Court Fees Act, 1870 & The Suits Valuation Act, 1887  By: <b>Shri Jayant Sharma District &amp; Additional Sessions Judge, Bhopal</b>	<b>(Joint Session)</b>	An overview of Juvenile Justice (Care and Protection of children) Act, 2015  By: <b>Smt. Namita Dwivedi Assistant Director, MPSJA</b>	Interim application in criminal cases (Sections 91, 97, 205, 317 and 311 CrPC)  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Examination of accused under Section 313 CrPC & Defense witness  By: <b>Smt. S. Vineeta Faculty Member (Jr. 2), MPSJA</b>
<b>19.12.2023 (Tuesday)</b>	Introduction of law relating to execution  By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b>	<b>(Joint Session)</b>	An overview of General Clauses Act, 1897 and M.P. General Clauses Act, 1957  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Key issues relating to Negotiable Instruments Act, 1881 • Pre cognizance stage • Trial • Interim compensation • Offence against company  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	An overview of M.P. Land Revenue Code, 1959  By: <b>Shri Amit Singh Sisodia OSD, MPSJA</b>
<b>20.12.2023 (Wednesday)</b>	An overview of Prevention of cruelty of Animals Act, 1960 and M.P. Govansh Vadh Pratished Adhinyam, 2004  By: <b>Shri Devrath Singh Deputy Director, MPSJA</b>	An overview of Forest Act, 1927 and Wildlife Protection Act, 1972 & Key issues relating to Mines and Minerals (Development and Regulation) Act, 1957  By: <b>Shri Tajinder Singh Ajmani Faculty Member (Sr.), MPSJA</b>	Key issues relating to Will  By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b>	Admissibility of Electronic Evidence  By: <b>Shri Yashpal Singh Civil Judge, Senior Division, Dewas</b>	<b>(Joint Session)</b>



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<b>22.12.2023 (Friday)</b>  <b>(Joint Session)</b>	<ul style="list-style-type: none"> <li>Procedure when after commencement of enquiry or trial, Magistrate finds file should be committed</li> <li>Procedure when Magistrate cannot pass sentence sufficiently severe</li> </ul> <p>By: <b>Shri Padmesh Shah Addl. Director, MPSJA</b></p>	Final Adjudication of Criminal Case <ul style="list-style-type: none"> <li>Preparation for final argument in criminal cases</li> <li>Judgment writing in criminal cases</li> <li>Sentencing policy</li> <li>Compensation</li> </ul> <p>By: <b>Director, MPSJA</b></p>	Dos and Dont's of a Judge – Vigilance perspective and Key issues relating to Madhya Pradesh Civil Services (Conduct) Rules, 1965 <p>By: <b>Director, MPSJA</b></p>	How to search case law in SCC Online and on Software of MPSJA and use of <p>By: <b>Officers of the Academy</b></p>	
<b>23.12.2023 (Saturday)</b>  <b>(Joint Session)</b>	Key issues relating to recovery of fine in criminal cases <p>By: <b>Shri Manish Sharma Faculty Member (Jr. 1), MPSJA</b></p>	Effective Board Management, Time Management Tools and How to use Social Media by a Judge <p>By: <b>Director, MPSJA</b></p>	Feedback and guidelines for next phase (Second Phase) training <p align="center">Followed by <b>Valedictory Session</b></p> <p>By: <b>Officers of the Academy</b></p>		

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**DIRECTOR**